

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising Powers of Bar Council under Section 58 of the Advocates Act, 1961)

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Subject: Transfer of Advocate License.

Notification No. 211 of 2025 **RG/LP**

Dated : 04-02-2025

In pursuance of Bar Council of India Resolution No.1-D/2024 (Transfer) dated 28th May,2024 , Mr. Altamash Rashid, Advocate S/O Shri Rashid Mehmood R/O Goripora Post Office Awantipora, Tehsil Awantipora District Pulwama, U.T of Jammu & Kashmir, upon transfer of his enrollment from Bar Council of Delhi is brought on the Roll of Jammu and Kashmir Bar Council.

By Order.


(Assistant Registrar)
LP Section-Main Wing,
Jammu

No. 4782-4787/RG/LP

Dated 04-02-2025

Copy forwarded to the:-

1. Registrar Judicial, High Court of J&K and Ladakh, Srinagar.
2. Principal District & Sessions Judge, Pulwama.
3. Secretary Bar Council of India, New Delhi for information and necessary action.
4. Manager Govt. Press, Jammu for publication in the next issue of Government Gazettee.
5. President, J&K High Court Bar Association, Srinagar.
6. In-charge N.I.C. High Court of J&K and Ladakh, Jammu for uploading the same on the official website.
7. Mr. Altamas Rashid, Advocate S/O Shri Rashid Mehmood R/O Goripora Post Office Awantipora, Tehsil Awantipora District Pulwama


(Assistant Registrar)